

period, they can study the rules and table amendments.

Shri A. K. Sen: What I am saying is that Parliament is rising only on the 8th instant, and hon. Members have still time to table amendments.

Mr. Speaker: But they would not have fourteen days.

Shri A. K. Sen: These rules were published long ago. No doubt, they are being placed on the Table of the House only now.

Mr. Speaker: They must be placed on the Table of the House immediately so that hon. Members may have fourteen days to look into the matter and then table amendments.

Shri A. K. Sen: They can table amendments even now. That is what I am saying.

Mr. Speaker: But they do not have fourteen days.

Shri A. K. Sen: We shall waive all notice.

Shri Ranga (Tenali): The hon. Minister may waive. But should we also not agree?

Mr. Speaker: Anyhow, hon. Members can make the best out of the situation. They may table amendments, and if necessary, we shall have some time to discuss them.

Shri T. B. Vittal Rao: I was one of those who represented my party at the meeting convened by the Chief Election Commissioner. The suggestions which we had made there were not acceptable to the Chief Election Commissioner, but we may move amendments here and get them accepted by the House. To say that we had not suggested amendments there is not quite true.

Shri A. K. Sen: That is what I am saying. Hon. Members know what the point is, and they can move amendments even now. Fourteen days are

not necessary to study the rules, when hon. Members know what the point is, and, therefore, there are capable of moving amendments even now.

Shri Braj Raj Singh: What was the difficulty in placing these rules before the House earlier?

Mr. Speaker: Whatever be the period for which the rules laid on the Table must be before the House, hon. Members have still got time; let them table amendments. Let us see; if they are of a serious nature, and the hon. Minister does not accept them, then they may certainly be discussed.

Shri Naushir Bharucha (East Khadesh): Why should we be hustled?

Shri Braj Raj Singh: Otherwise, will the rules remain as they are?

Mr. Speaker: What is the other way then? Either hon. Members may keep quiet, or the only other course is to table amendments today. Either they should table amendments or they should allow the rules to become operative.

ANNUAL REPORT OF FILM FINANCE CORPORATION LIMITED AND REVIEW BY GOVERNMENT OF WORKING THEREOF

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Film Finance Corporation Limited, Bombay, for the period from the 25th March, 1960 to 31st March, 1961, along with the Audit Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Corporation.

[Placed in Library. See No. LT-3398/01].